

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2905
TO BE ANSWERED ON 12TH MARCH, 2021**

PROPHYLACTIC MEDICINES FOR COVID

**2905. SHRI MOHAMMED FAIZAL P.P.:
SHRI BENNY BEHANAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken any action against individuals/corporations who advertise their products as prophylactic medicines for COVID-19; and
- (b) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Advertisements concerning drugs are regulated under the provisions of Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954 which is administered by State Licensing Authorities (SLAs) appointed by the respective State Governments. SLAs are legally empowered to take action in case of non compliance.

Ministry of AYUSH issued an order dated 01.04.2020 to stop and prevent, publicity and advertisement of AYUSH related claims for COVID-19 treatment in print, TV and electronic media. Pharmacovigilance centres have received 173 advertisements related to ASU&H drugs for COVID-19 claims from April, 2020 to January 2021. The details is as below:

Sr. No	System	Number of IPvC Centres	Number of PPvC Centres	Number of COVID-19 Misleading Advertisement (From April to January, 2021)
1.	Ayurveda	02	35	111
2.	Siddha	01	14	49
3.	Homeopathy	01	13	07
4.	Unani	01	11	06
	Total	05	74	173

Ministry of AYUSH has also issued directives to the State/UT authorities to initiate necessary action against the defaulters and alleged manufacturers/advertisers acting in contravention of the provisions of the Drugs and Cosmetics Act, 1940 & Rules there under and Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954 and Rules there under.